

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

EXECUTION APPLICATION 43 OF 2025

IN

ORIGINAL APPLICATION NO. 209 OF 2023

IN THE MATTER OF:

KAPIL DEV

... APPLICANT

VERSUS

THE MUNICIPAL COMMISSIONER & ORS

... RESPONDENTS

ACTION TAKEN REPORT ON BEHALF OF MUNICIPAL CORPORATION,
LUDHIANA IN COMPLIANCE OF ORDER DATED 23.09.2025.

I, Aaditya Dachalwal, Commissioner of Municipal Corporation Ludhiana, do hereby solemnly affirm and declare as under:-

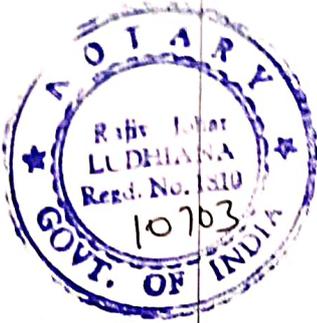
1. It is respectfully submitted that the Original Application no. 209 of 2023 titled "Kapil Dev Vs The Municipal Corporation & Ors" was filed by Mr. Kapil Dev and Mr. Vikas Arora before this Hon'ble Tribunal complaining about "encroachment and raising illegal construction on green belts seeking issuance directions for removal of encroachments and demolition of illegal constructions and restoration of green belts".
2. That the Original Application was disposed off vide order dated 04.07.2024. Operative part of the order reads as under:-

"19. Accordingly, we dispose of this original application by directing the concerned authorities to get the green belt area cleared from any encroachment and by removal of construction by carrying out the demolition thereof. This direction shall be complied with by Municipal Corporation, Ludhiana under supervision of, District Magistrate, Ludhiana and representative of Punjab State Pollution Control Board. The compliance report shall be submitted by Commissioner, Municipal Corporation, Ludhiana with the Registrar General of this Tribunal within two months who if finds necessary, shall place the matter before the Bench for further orders."

3. It is respectfully submitted that in compliance of the orders passed by this Hon'ble Tribunal and the Corporation complied with the directions passed by this Hon'ble Tribunal and removed the encroachment on green belt area. The details of the action taken are as follows:



Description of Site	Action taken
Birth & Death Registration Office, Ludhiana	<p>It is submitted that Municipal Corporation, Ludhiana conducted a demolition drive on 04.09.2024 and demolished the unauthorised construction in Green Belt. It is also submitted that debris lying at this site has also been removed. Now the Site is fully clear from debris. Copy of Photographs of the same is enclosed herewith and marked as ANNEXURE A.</p>
Scrap yard and office of Junior Engineer Municipal Corporation, Ludhiana	<p>It is submitted that temporary shed and adjoining structure of Junior Engineer office had already been demolished on 04.09.2024. However, one room was remaining, which had been allocated for storing of Horticulture equipment and therefore, it was used for maintaining the Green Belt area in Leisure valley.</p> <p>Further, in compliance with the orders passed by this Hon'ble Tribunal, the aforementioned remaining room was also demolished on 10.09.2025 and all debris of the same was cleared. Copy of photographs of the same is enclosed herewith and marked as ANNEXURE B.</p>
Lord Shiva Statue in the Leisure Valley, Near Model Town Extension	<p>It is submitted that the Lord Shiva statue could not be relocated earlier due to the observance of the <i>Mahashivratri</i> festival in mid-February 2025, during which the Municipal Corporation officials encountered strong public resistance. However, the relocation was successfully carried out on 04.04.2025 in the presence of Sh. Sanjay Kanwar, Superintendent Engineer; Sh. Vijay Kumar, Municipal</p>





	Town Planner; Sh. Balwinder Singh, Executive Engineer; and Sh. Raj Kumar, Deputy Superintendent of Police. The pictures of removal process are enclosed herewith and marked as ANNEXURE C.
<p>1. 4 Shops namely-</p> <p>a. M/s Urban Tikka Restaurant, Model Town Extension, Ludhiana</p> <p>b. M/s D.S Enterprise, Model Town Extension, Ludhiana</p> <p>c. M/s M.P Ply Palace, Model Town Extension, Near Block C, Ludhiana</p> <p>d. M/s AS Wines, Model Town Extension</p>	<p>It is submitted that the Encroachment/ Sheds over shops mentioned herein have been removed completely and opening towards green belts have been sealed. Further, it is pertinent to mention that no operations of any sort are being carried out in the aforesaid shops. Annexure - D</p>

4. That it is submitted that the Municipal Corporation, Ludhiana, has always been very diligent in taking steps towards maintenance of green belts for benefit of the residents of the city in order to provide better environment conditions.
5. That it is further submitted that action taken by the Municipal Corporation, Ludhiana has emphasized the preservation of green spaces in accordance with the directions passed by this Hon'ble Tribunal.

VERIFICATION:

Verified that the contents of abovementioned paras of the above report are true and correct to the best of my knowledge as derived from the official record. No part of the above reply is false and nothing material has been concealed therein.

Date: 31.10.2025

Place: Ludhiana

Attested as Identities

 Notary Public
 Ludhiana (Distt. Pb)


 DEPONENT
 Commissioner
 Municipal Corporation
 Ludhiana


 DEPONENT
 Commissioner
 Municipal Corporation
 Ludhiana

31 OCT 2025

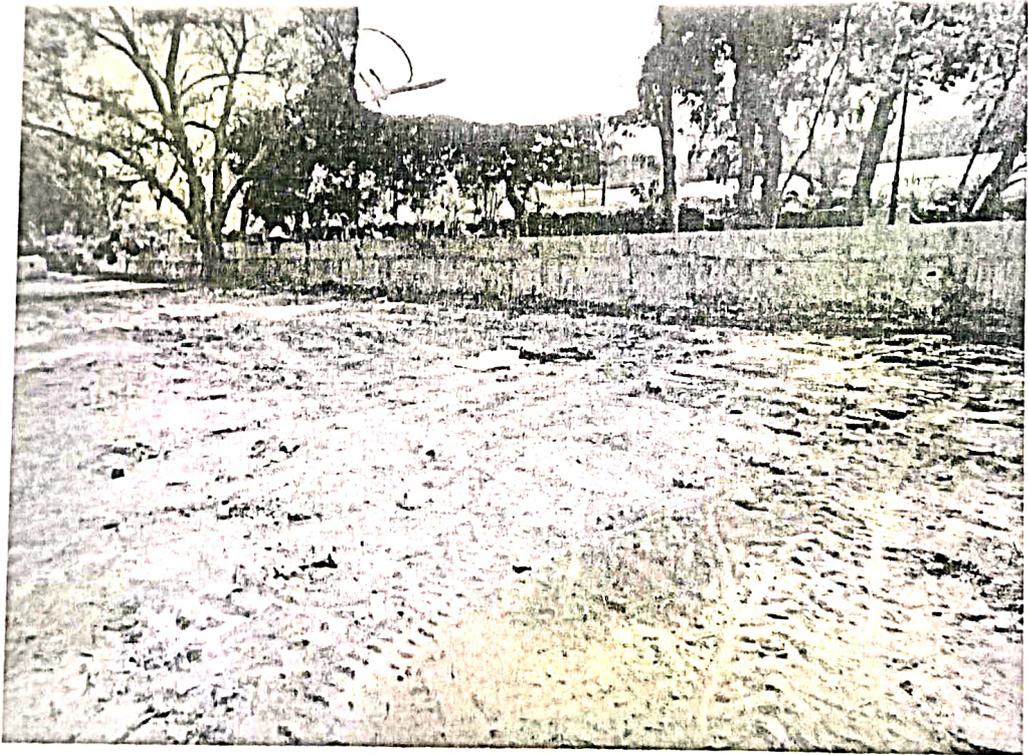
I know the deponent & he/she
 Yashvir Kaur signed in my presence.

Birth & Death Registration office

Annexure - A.



Annexure - A





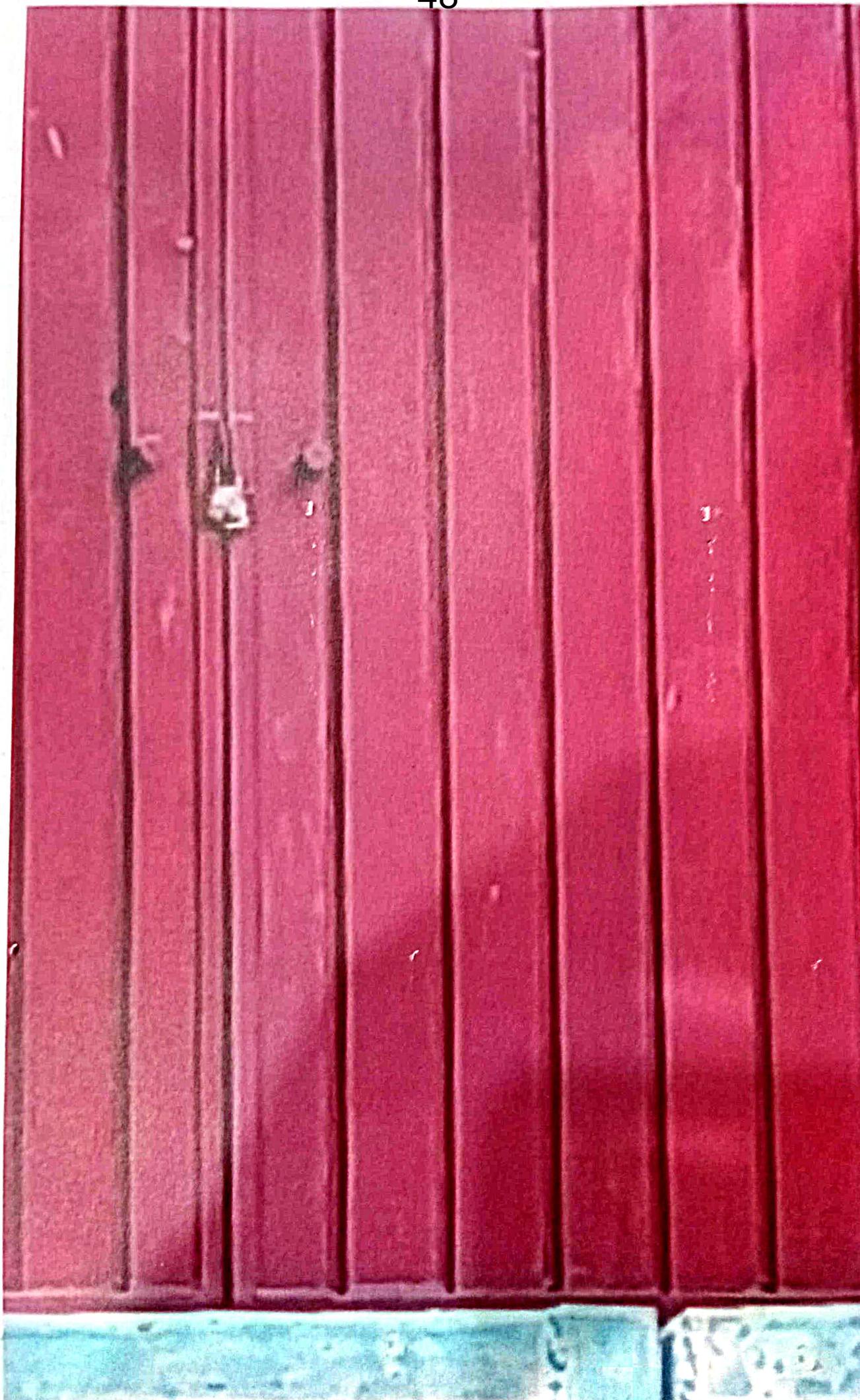


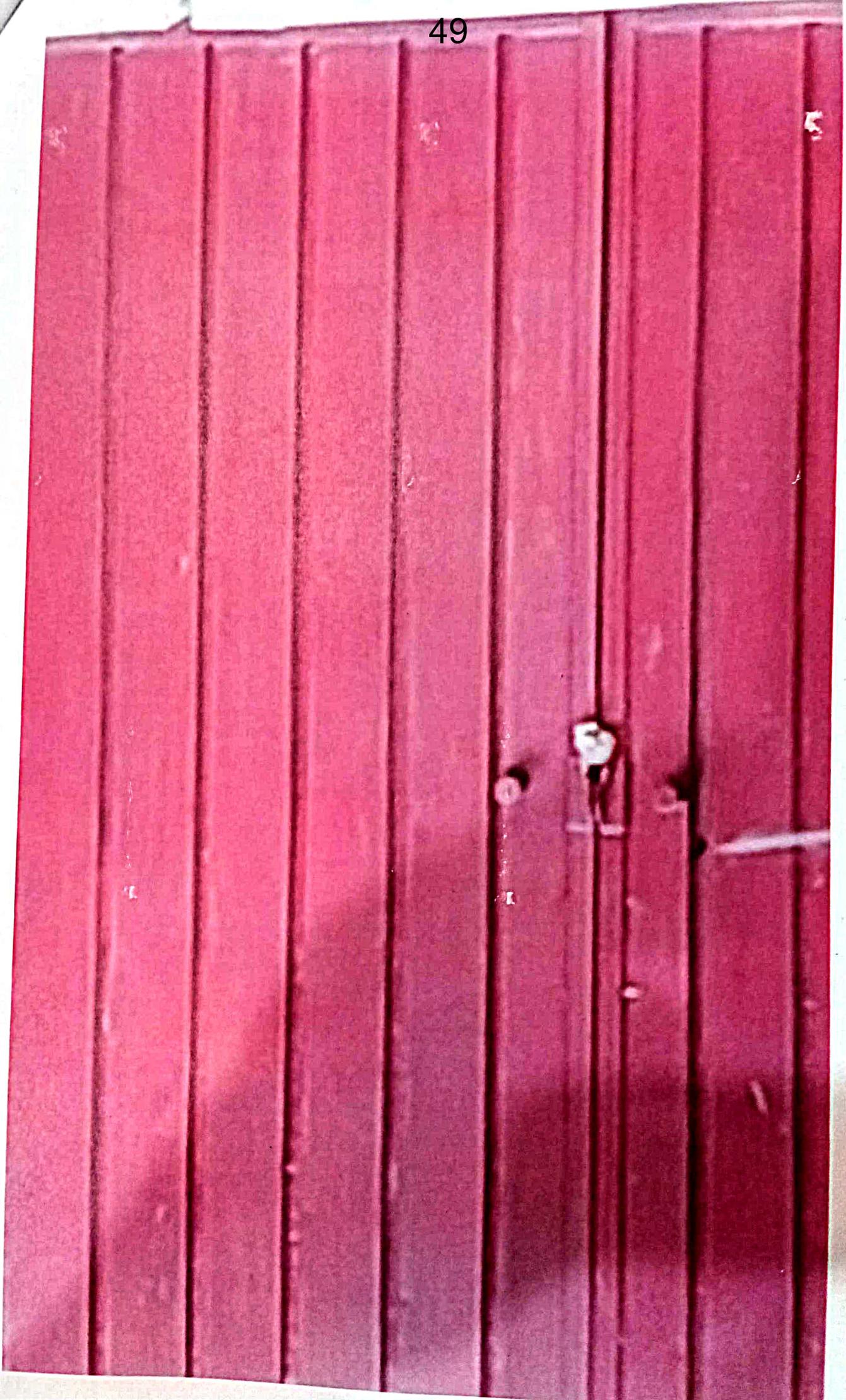
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LORD SHIVA STATUE 46

Annexure - C.









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